

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7916/2019

(Arising out of impugned final judgment and order dated 31-05-2018 in CRLA No. 801/2008 passed by the High Court Of Judicature At Allahabad)

SABIT ALI @ SADIQ & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115843/2019-EXEMPTION FROM FILING O.T.

Date : 13-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Ms. Fauzia Shakil, Adv.
Ms. Sunita Pandit, Adv.
Ms. Shweta Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Bail application is rejected at this stage.

Leave granted.

(SUMAN WADHWA)
AR CUM PS

(PRADEEP KUMAR)
BRANCH OFFICER